

(c) if not, reasons therefor;

(d) whether any consideration has been shown in the matter of fixing the salary in the case of persons who were serving in war service in posts carrying pay equal to or higher than the scales attached to Railway posts;

(e) whether there are persons serving in the Railways with a salary less than what they received while in the Defence Service; and

(f) if so, whether there is any proposal to grant them any relief?

The Deputy Minister of Railways (Shri Shah nawas Khan): (a) Yes, both against war reserved and non-reserved vacancies.

(b) Yes.

(c) Does not arise.

(d) The initial pay of war service candidates is fixed taking into account the war service rendered by them. In the case of ex-clerks of the Military Accounts Department and ex-combatant and non-combatant clerks appointed on Railways to posts carrying scales of pay identical to those in which they drew pay prior to their appointment, they were allowed the pay last drawn, the service previously rendered also counting towards increment in the Railway posts.

(e) Yes.

(f) This is under consideration.

Train Examiners

3839. { Shri S. M. Banerjee:
Shri Warjor:
Shri Tangamani:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Board's order contained in its letter No. E(S)157.TRB/41 dated the 25th January, 1958 in regard to withdrawal of reservation of 80 per cent. posts of Train Examiners grade 'C', (Rs. 150—225 p.m.) for the Apprenticed Train Examiners has not been

carried out by the Western Railway and Central Railway Administration; and

(b) if so, what steps Government propose to take for proper implementation of the above-mentioned order of the Railway Board?

The Deputy Minister of Railways (Shri Shah nawas Khan): (a) No.

(b) Does not arise.

North Eastern Railway Staff at Calcutta

3840. Shri P. G. Sen: Will the Minister of Railways be pleased to state:

(a) whether all the North Eastern Railway staff posted at Calcutta have exercised their options and have been absorbed in Eastern and South Eastern Railways according to declared decisions of the Railways;

(b) whether it is a fact that one year's period has been given to the Eastern Railway and South Eastern Railway for absorption of the staff of the defunct offices of the North Eastern Railway; and

(c) how many cases are still pending absorption owing to the fixation of lien?

The Deputy Minister of Railways (Shri Shah nawas Khan): (a) and (c). All staff of the defunct N.E. Railway Offices at Calcutta who had opted for Eastern and South Eastern Railways have been absorbed on those Railways. 13 Class III staff belonging to these defunct offices who were on deputation to other Railways or other offices prior to the closure of the North Eastern Railway Offices have not been given any option to go to Eastern and South Eastern Railways. The question of fixation of their lien is, however, under consideration.

(b) No time limit was specified for the absorption of the staff. They were deemed to be absorbed with effect from 20th March, 1958 irrespective of the date of their actual absorption.